CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

MA No.41/2020 in O.A.No.310/01266/2019

Dated Monday, the 10th day of February, Two Thousand Twenty

PRESENT

HON'BLE SHRI P.MADHAVAN, MEMBER(J) & HON'BLE SHRI T.JACOB, MEMBER(A)

1. The Union of India Rep. by The Principal Commissioner of Income Tax Tamil Nadu & Puducherry, 121 MG Road, Aayakar Bhawan, Chennai – 600 034.

2.The Commissioner of Income Tax (Audit)-1, 121, MG Road, Aayakar Bhawan, Chennai 600 034

...Applicants/Respondents

By Advocate Mr. M. T. Arunan

Vs

Shr.P.K.Chandrasekaran, Guru Flats, F2, 1st Floor, 4, Tank Street, II lane, Nanganallur, Chennai 600 061

... Respondent/ Applicant

By Advocate M/s S.Sridharan

MA No.41/2020

ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Judicial Member)

MA 41/2020 is filed by the respondents in OA 1266/2019 seeking extension of time by a period of four months from 27.12.2019 for compliance of the orders of this Tribunal dated 20.09.2019 in the said OA.

- 2. Learned counsel for the applicants/respondents in the MA/OA submits that the respondents are in the process of complying with the order of this Tribunal in OA 1266/2019. Since orders/instructions are still awaited from the Central Board of Direct Taxes, the matter is taking time.
- 3. Learned counsel for the respondent in the MA opposes the MA.
- 4. In view of the pendency of the matter before the department, MA for extension of time is disposed of by granting three months extension of time from 27.12.2019 to comply with the order of this Tribunal.

(T.JACOB) MEMBER (A) (P.MADHAVAN) MEMBER (J)

10.02.2020

M.T.